

সংস্কৃত নম্বৰ ক-১২

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ৰাজপত্ৰ

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃহৰ শ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No. 222 Dispur, Friday, 20th October, 1995, 28th Asvina,
1917 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE
BRANCH

NOTIFICATION

The 20th October, 1995

No. LGL. 70/93/200.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXI OF 1995

(Received the assent of the Governor on 20th October, 1995)

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1995

AN

ACT

further to amend the Assam Municipal Act, 1956.

Preamble. Whereas it is expedient further to amend the Assam Act
Assam Municipal Act, 1956, hereinafter referred to XV of 1957
as the principal Act, in the manner hereinafter
appearing ;

It is hereby enacted in the Forty-sixth Year
of the Republic of India as follows :--

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam
Municipal (Amendment) Act, 1995.

(2) It shall have the like extent as the
principal Act.

(3) It shall come into force at once.

Amendment
of section
11.

2. In the principal Act, in section 11, in sub-
section (3), after existing clause (d), the following
new sub-clauses shall be inserted, namely :--

“(e) seats reserved for Scheduled Castes and
Scheduled Tribes under sub-clause (d) shall be
determined by the State Government by order
published in the Official Gazette :

Provided that such seats reserved for Scheduled
Castes and Scheduled Tribes may be allotted by
rotation to different constituencies in such manner
as the State Government may, by order published
in the Official Gazette, direct.

(f) The number of seats reserved for women
belonging to Scheduled Castes and Scheduled
Tribes from amongst the seats reserved for Sched-
uled Castes and Scheduled Tribes under first
proviso to sub-clause (d) shall be determined by
the State Government by order published in the
Official Gazette :

Provided that such seats reserved for women
belonging to Scheduled Castes and Scheduled Tribes
may be allotted by rotation to different consti-
tuencies in such manner as the State Government
may, by order published in the Official Gazette,
direct.

(g) The number of the seats reserved for women belonging to general category under the second proviso to sub-clause (d) shall be determined by the State Government by order published in the Official Gazette :

Provided that such seats reserved for women belonging to general category may be allotted by rotation to different constituencies in such manner as the State Government may, by order published in the Official Gazette, direct.

Insertion
of new sub-
section (2)
in section
26.

3. In the principal Act, in section 26, after sub-section (1), the following shall be inserted as sub-section (2) and the existing sub-sections (2) (3) and (4) shall be renumbered as sub-sections (3), (4) and (5) respectively :—

“26 (2) The State Election Commission shall cause the results of the general election to be published in the Official Gazette and the date of Official Gazette containing the publication shall be deemed to be the date of completion of the general election.”

M. K. DEKA,
Joint Secy. and i/c Secy. to the Govt. of Assam,
Legislative Department.